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(b) The State Government of Uttar Pradesh has stated that no such provisions exist in the Uttar Pradesh Self-Finance Independent School (Fixation of Fees) Ordinance 2018.

(c) Education being a subject in the Concurrent List of the Constitution and majority of schools being under the jurisdiction of State Governments/Union Territory Government. It is for the respective State Government/UT Government to take appropriate action in the matter in respect of arbitrary fee hike by the private schools function from their jurisdictions.

## Ban on mobile phones in schools

1049. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether the French lawmakers recently approved a ban on the use of mobile phones in public schools, considered a detox law for the younger generation increasingly addicted to the internet;

(b) whether the move was in response to the growing anxiety among many parents over the amount of time their children spend glued to their smartphone screens and the rising incidences of online bullying;

(c) whether this move provides a legal right to school children to disconnect from the digital pressures during their school days; and

(d) whether Government would consider enacting a similar legislation?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (c) Ministry of External Affairs has informed that it has been reported in the local media that the French Parliament after discussions on July 18 and 19, 2018 has agreed on a proposed law to ban mobile phones at school from next academic year. The proposed law is, however, yet to be passed by the French Parliament.

(d) Education being a subject in the Concurrent List of the Constitution and the majority of schools being under the jurisdiction of the State/Union Territory Governments, it is for the respective State/Union Territory Government to take appropriate action to regulate the use of mobile phones by the students in their schools. The Central Board of Secondary Education (CBSE), considering that the mobile phones could distract the concentration of students and also possesses the potential for gross misuse during examinations, has restricted the use of mobile phones in the schools affiliated to it through its advisory issued in July, 2009.

## Less number of scholarship/fellowship

1050. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the number of scholarship/fellowship awarded under the National Science and Technology Human Resource Development is very less;

(b) if so, the details thereof;

(c) whether it is a fact that many IIT, IISc, IIMs students are not interested to join fellowship programme;

(d) whether the National Science and Technology Human Resource Development could not be implemented due to inadequate allocation of funds; and

(e) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) Under National Science and Technology Human Resource Development, Department of Science and Technology is implementing Innovation in Science Pursuit for Inspired Research (INSPIRE) program to promote Science and Technology and to identify, sustain and strengthen human capacity for Research and Development base of the country. Scholarship/fellowship awarded under the INSPIRE Programme are:

- Scheme for Early Attraction of Talents for Science (SEATS):- under SEATS, INSPIRE Award at the rate of ₹ 5,000/- is provided to 2 lakh school children (from 6th to 10th standard) and INSPIRE Internship to top 1% student (class XI) based on class X Board results.
- Scholarship for Higher Education (2008):- Under the scheme 10,000 scholarships are offered annually. Since inception of the scheme, 70,000 Scholars have been offered INSPIRE scholarship, out of which 9334 are from